

Government of Jammu and Kashmir
JK Pollution Control Committee
Jammu



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The Consultant (Judicial)
Hon'ble National Green Tribunal,
New Delhi.

No.: JK PCB/NGT/117/2021/2685-86

Dated.: 11-02-2022

Subject :- Submission of Action Taken Report as directed by Hon'ble NGT under dated 14-12-2021 in O.A. No. 338/2021 titled as Himanshu Sharma V/s Union Territory of J&K & Ors.

Sir,

In compliance to Hon'ble NGT order dt. 14-12-2021 in O.A. No. 338/2021 titled **Himanshu Sharma V/s Union Territory of J&K & Ors.**, kindly find enclosed herewith **Factual and Action Taken Report** submitted by the Regional Director, JK Pollution Control Committee, Jammu and Chief Executive Officer, Municipal Council Katra, under covering report of compliance of the JK Pollution Control Committee.

The compliance report may kindly be taken on record and placed before the Hon'ble NGT for consideration please.

Yours faithfully,

Encl. i). Compliance Report
(32 leaves).


(K. Ramesh Kumar), IFS
Member Secretary
JK PCC, Jammu

Copy to the :-

Chairman National Green Tribunal Monitoring Committee J&K for information please

**FACTUAL POSITION AND ACTION TAKEN REPORT IN TERMS OF ORDER DATED
14-12-2021 OF THE HON'BLE NGT IN O.A. NO. 338/2021 TITLED HIMANSHU
SHARMA V/s UNION TERRITORY OF JAMMU AND KASHMIR.**

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- (A) i). The Hon'ble NGT in O.A. No. 338/2021 directed the J&K Pollution Control Board (JKPCC) and Municipal Council Katra to look into the issue of pollution of Banganga River due to discharge of effluents and dumping of garbage and take remedial action in accordance with law and an action taken report may be filed within two months.
- ii) Though the JK Pollution Control Committee was seized with the issue of unscientific garbage management in Katra, yet with a view to provide hand holding to secure compliance of the norms, the Regional Director of the JK Pollution Control Committee, Jammu and Chief Executive Officer Municipal Council Katra were directed to jointly inspect the site along with the Complainant/Applicant for factual report in the matter, vide letter No. **JKPCC/NGT/17/21/835-40** dt. **23-12-2021**, copy whereof is attached as **Annexure RI**.
- iii) Above said officers along with the representative of Shri Mata Vaishno Devi Shrine Board visited the site on 15-01-2022 and submitted the factual and Action Taken Report which is attached herewith as **Annexure RII**.
- iv) **Report discussed above, inter-alia contains some observations which are reproduced herein below :-**
- It was observed that Shri Mata Vaishno Devi Shrine Board has set up a mixed-waste dumping site along the left bank of Ban Ganga river on Darshani Deodi – Ballini Check post road. The geo-coordinates of said garbage dumping site are **Latitude 33.99722⁰ N and Longitude 74.93667⁰ E**. The outer boundary of the said

dumping site is located **at a distance of just 25 m from Ban Ganga**. The mixed waste dumping site, which as per the representative of Shri Mata Vaishno Devi Shrine Board is a Waste collection cum Segregation site only, was found to be an open area improperly secured with GI sheet boundary wall. There is every apprehension that during rains, the mixed waste and the leachate thereof flows down into Ban Ganga and thereby pollutes the stream.

- The mule dung was found improperly dumped in open near Bio-gas plant (for conversion of mule dung into Bio- gas) area along Ban Ganga. During rains, the leachate from improperly dumped mule dung flows into Ban Ganga because of the close proximity of said area to Ban Ganga.
- A Box-type drain along the right bank of Ban Ganga near Bathing Ghat no. 1 was found constructed, which as per the authorized representative of the Shrine Board, was for channelizing the waste water coming from local drains on the Vaishno Devi track. Sewage Treatment Plant (STP) for treatment of the waste water discharge from the sand Box-type is yet to be installed.
- The untreated municipal waste water discharge from Katra town was found out flowing into Ban Ganga at three points, thereby gravely polluting it. These waste water entry points exist at :
 - i) The drain near Hotel Subash International at Ban Ganga road.
 - ii) The drain near Hotel Bhavini at Ban Ganga road.
 - iii) The drain at Darshani Deodi- Ballini check post road along Ban Ganga having geo-coordinates Latitude 32.998232° N Longitude 74.938417° E

- An army camp housing about 40-50 personnel is also located along Ban Ganga river. Only Septic tanks have been constructed for disposal of domestic sewage. The overflow from Septic tanks also outflows into Ban Ganga.
- A small Piggery was found established by an individual named Maan Singh along Ban Ganga on Darshani Deodi – Ballini Check post road. As per an authorized representative of the owner, the kitchen/ vegetable waste sourced from hotels is fed to the pigs kept in the Piggery. Since, the Waste collection area is improperly secured; the leachate from the waste food storage area also flows into Ban Ganga during rains.
- A scrap dealer namely Sudershan Singh was found to have established a Plastic scrap and Empty aluminum cans collection point along with Scrap baling facility along the bank of Ban Ganga on Darshani Deodi – Ballini Check post road. Although, the Baling machinery as well as the baled material was found kept in a proper GI shed; however, a major portion of such scrap was found stored just adjoining to Ban Ganga stream. The improperly stored scrap may flow into Ban Ganga during rains.

(B) **STATUS OF ACTION TAKEN BY THE J&K POLLUTION CONTROL COMMITTEE.**

- i) Breach of norms in handling and disposal of municipal solid waste, particularly by Municipal Council Katra has been on the monitoring radar of the JK Pollution Control Committee and slew of measures have been taken, including providing the technical guidance for handling and disposal of the waste to Municipal Council Katra. On persistent default to meet the norms, notices followed by binding

instructions for corrective action have been issued to the Municipal Council Katra and Shri Mata Vaishno Devi Shrine Board. Copy a piece of notices/communications jointly attached hereto as **RIII**.

- ii) While Shri Mata Vaishno Devi Shrine board has taken some measures for proper management of the garbage, much needs to be done by the Municipal Council Katra for handling and disposal of municipal solid waste/garbage in accordance with norms as Municipal Council has not been in position to bring any tangible positive change on ground in respect of solid waste management.
- iii) Banganga is under regular monitoring of the JK Pollution Control Committee since 2011 and water quality is regularly analysed/tested from two spots viz (a) Bathing Ghat and 1.5 kmr. downstream under National Water Management Plan (NWMP) and major parameter BOD has constantly been found exceeding the permissible limit. latest test analysis report for the months of November & December 2021 and January 2022 is attached herewith as **Annexure RIV**
- iv) On account of persistent failure of Municipal Council Katra to handle and dispose of the Municipal Solid Waste as per norms\, the Board has imposed Environmental Compensation of **Rs. 1.06 lac** upon Municipal Council Katra vide Order No. **22 PCC of 2022** dt.**09-02-2022**, copy whereof is attached hereto as **Annexure RV**.



Government of Jammu and Kashmir
J&K Pollution Control Committee
Jammu

Ann.RIT
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- i) **The Regional Director,
Pollution Control Committee,
Jammu.**
- ii) **The Chief Executive Officer,
Municipal Council,
Katra.**

No:- JKPCC/NGT/117/021/035-40

Date:- 23-12-2021.

Sub:- Factual report for remedial action in accordance with law on the complaint regarding pollution due to discharge of effluents and dumping of garbage of Ban Ganga River at Katra.

Ref:- Hon'ble NGT order dt. 14-12-2021 in OA 338/2021 in case titled as Himanshu Sharma V/s Union Territory of J&K and Ors.

Sir / Madam,

Kindly find enclosed the Hon'ble NGT directions dt. 14-12-2021 on the complaint filed by one Sh. Himanshu Sharma regarding pollution due to (a) **discharge of effluents** and (b) **dumping of garbage** of Ban Ganga River at Katra.

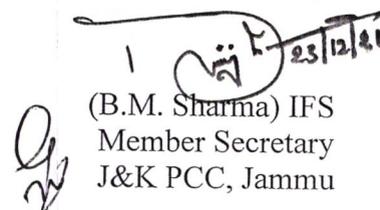
In this regard, it is advised to inspect the site/s along with Sh. Himanshu Sharma, the complainant, for factual report on the issues referred, with color slides by 1st week of January 2022 without fail.

This may be treated as most urgent for further necessary remedial action in accordance with law.

Matter Urgent.

Encl:- Hon'ble NGT order dt. 14-12-2021

Yours sincerely,


(B.M. Sharma) IFS
Member Secretary
J&K PCC, Jammu

Copy with enclosure to the:-

- i) Sh. Romesh Kumar, IAS, CEO Shri Mata Vaishno Devi Shrine Board, Katra for information with the request to provide detailed input on the action taken w.r.t the referred complaint, along with pollution mitigation measures taken by the Shri Mata Vaishno Devi Shrine Board in this regard.
- ii) Director, Urban Local Bodies, Jammu for information and necessary action.
- iii) Chief Engineer, Urban Environment Engineering Department, J&K for information with the request to provide updated status report on the rejuvenation of polluted river stretch Ban Ganga w.r.t treatment of sewage.
- iv) P.A to Chairperson for information of the Chairperson, J&K PCC, Jammu.



Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU
Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu.
Email: regionaldirectorjkspcbjmu@gmail.com Tel/Fax 0191-2476926

Anx. R II. (6)

Member Secretary,
J&K PCC Jammu.

No: J&K PCC/RDJ/NGT/SA-O/5766

Date: 11-02-2022

Subject: Factual and Action Taken report regarding discharge of effluents and dumping of garbage into Ban Ganga river at Katra, District Reasi.

Reference :- i) Hon'ble NGT order dt. 14.12.2021 in O.A. No. 338/2021
ii) Member Secretary J & K PCC letter no. JKPCC/NGT/117/021/835-40 dt. 23-12-2021

Sir,

With regard to the references and subject cited above, it is submitted that committee visited the site on **15-01-2022** and verified the complaint filed by Sh. Himanshu Sharma regarding pollution due to (a) **discharge of effluents** and (b) **dumping of garbage of Ban Gangan River at Katra.**

The factual report of the committee is enclosed herewith for further necessary action at your end please.

Encl; As above

Yours faithfully,

(Sat Paul), IFS
Regional Director
J&K PCC Jammu.

Subject :- Factual and Action Taken report regarding discharge of effluents and dumping of garbage into Ban Ganga river at Katra, District Reasi.

Reference :- i) Hon'ble NGT order dt. 14.12.2021 in O.A. No. 338/2021
ii) Member Secretary J & K PCC letter no. JKPC/NGT/117/021/835-40 dt. 23-12-2021

With regard to the directions of Hon'ble National Green Tribunal in O.A. no. 338/2021 in the case titled as Himanshu Sharma Vs Union Territory of J & K and in pursuance of the letter dt. 23.12.21 of Member Secretary, J&K Pollution Control Committee, inspection of the polluted stretches of Ban Ganga river was carried out, from Bathing Ghat no. 1 at Geeta Mandir to Ballini Check post near Reasi bridge, on 15-01-2022 by a team of officers comprising of

- i) **Sat Paul, Regional Director, J & K PCC, Jammu.**
- ii) **Ms. Preeti Sharma, CEO Municipal Committee, Katra.**
- iii) **Representative of Shri Mata Vaishno Devi Shrine Board.**

The applicant / complainant Sh. Himanshu Sharma also accompanied the team during inspection of the site to ascertain the factual status and suggest remedial action.

Katra town, situated at the foothills of Trikuta mountains, is the gateway to the revered Shri Mata Vaishno Devi Shrine as per 2011 census, the population of Katra town is 9103; whereas, the floating population of Katra town is considered to be approx. 50,000. The town serves as base camp for pilgrims on their way to Vaishno Devi. Ban Ganga stream is considered sacred by local people and pilgrims. It has a great mythological significance in Hindu culture. A tributary of Chenab river, Ban Ganga stream originates from Trikuta hills as a spring near Gita Mandir. Pilgrims bathe in Ban Ganga to cleanse themselves as part of rituals before departing on the journey to sacred shrine of Shri Mata Vaishno Devi.

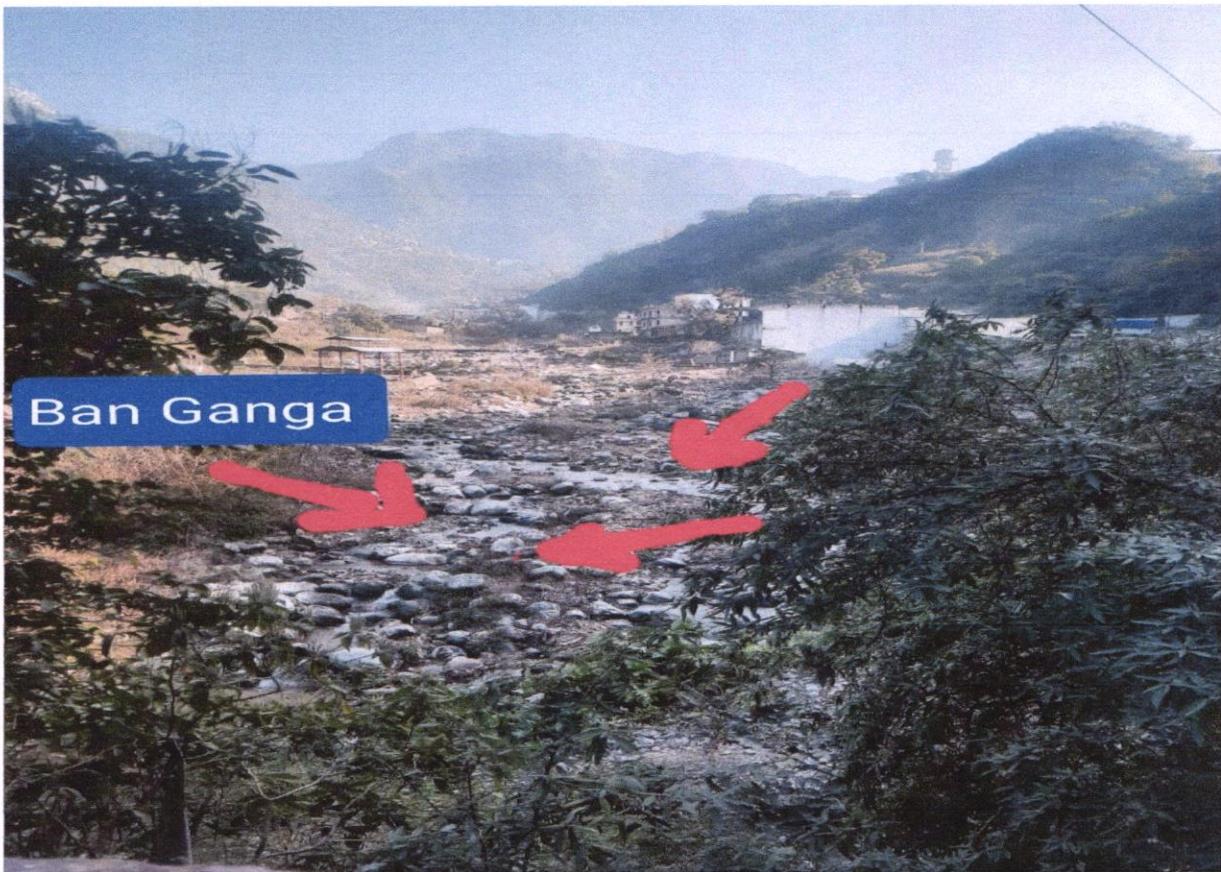
Observations:

- It was observed that Shri Mata Vaishno Devi Shrine Board has set up a mixed-waste dumping site along the left bank of Ban Ganga river on Darshani Deodi – Ballini Check post road. The geo-coordinates of said garbage dumping site are Latitude 33.99722⁰ N and Longitude 74.93667⁰ E. The outer boundary of the said dumping site is located at a distance of just 25 m from Ban Ganga. The mixed waste dumping site, which as per the representative of Shri Mata Vaishno Devi Shrine Board is a Waste collection cum Segregation site only, was found to be an open area improperly secured with GI sheet boundary wall. There is every probability that the mixed waste and the leachate thereof flows down into Ban Ganga and thereby pollutes the stream.





Mixed Waste dumped by Shri Mata Vaishno Devi Shrine Board along Ban Ganga.



Ban Ganga, Katra.

- Shri Mata Vaishno Devi Shrine Board has constructed Bio-Gas Plant for conversion of mule dung into Bio-gas near Pony Shed. Since, the location of pony shed is near Ban Ganga, during rains, the liquid waste therefrom flows into Ban Ganga.
- A Box-type drain along the right bank of Ban Ganga near Bathing Ghat no. 1 was found constructed, which as per the authorized representative of the Shrine Board, was for channelizing the waste water coming from local drains on the Vaishno Devi track. Sewage Treatment Plant (STP) for treatment of the waste water discharge from the said Box-type is yet to be installed.



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- The untreated municipal waste water discharge from Katra town was found outflowing into Ban Ganga at three points, thereby polluting it. These waste water entry points exist at :
 - i) The drain near Hotel Subash International at Ban Ganga road, Katra.
 - ii) The drain near Hotel Bhavini at Ban Ganga road, Katra.
 - iii) The drain at Darshani Deodi- Ballini check post road along Ban Ganga having geo-coordinates Latitude 32.998232⁰ N Longitude 74.938417⁰ E



- An army camp housing about 40-50 personnel is also located along Ban Ganga river. Septic tanks have been constructed for disposal of domestic sewage. A scrap dealer namely Sudershan Singh was found to have established a Plastic scrap and Empty aluminum cans collection point along with Scrap baling facility along the bank of Ban Ganga on Darshani Deodi – Ballini Check post road. Although, the Baling machinery as well as the baled material was found kept in a proper GI shed; however, a major portion of such scrap was found stored just adjoining to Ban Ganga stream. There are chances that improperly stored scrap may flow into Ban Ganga during rains.
- During the visit along Ban Ganga river, solid waste was observed littered along the river at different points.

SP

SP



Visit to Ban Ganga of Officers along with the applicant

Response of the Stakeholders:

Different stakeholders have submitted in writing about action taken till date :-

i) Shri Mata Vaishno Devi Shrine Board

- For sewage treatment generated in the shrine area and along the track, till date 14 nos. STPs/ Packaged STPs have been installed.
- The dedicated Box-type drain near Bathing Ghat no. 1 will be connected to the STP to be installed by the UEE department of J & K UT. The land for the same has been agreed to be provided by Shri Mata Vaishno Devi Shrine Board.
- The mule dung generated on the track is converted into manure with aid of microbial composting culture at Equid-Dung Management Centre at Natali, Katra. A mule dung fed Bio-gas plant of 120 TPD capacity has been installed along the bank of Ban Ganga. The bio-manure generated as a bye-product is used as a Soil supplement in greening works of the Forest wing of Shrine Board.

- 26 Reverse Vending machines have been installed for empty drinking water plastic bottles by way of crushing and shredding into small flakes for further sale to identified vendor for recycling.
- For disposal of other solid dry waste, a Kill waste machine/ an Incinerator has been installed near Grid Station, Tarakote Marg Junction on Katra- Reasi road.
- The waste dumped near the banks of Ban Ganga is being temporarily dumped near Non-Engineering Stores due to objections by some locals against waste dumping at Municipal Waste dumping site of Municipal Committee, Katra at Tantalab. As soon as the issue with the locals is resolved, the waste shall be shifted to Municipal Waste dumping site of Municipal Committee, Katra at Tantalab. It has been decided to convert the temporary waste dumping site near Non-Engineering Store as a resting place for the visiting pilgrims. For this purpose, after plantation and landscaping, a small garden is proposed to be developed at the said site.
- On 10.09.2021, a Memorandum of Understanding (MoU) has been signed with M/s NEPRA for collection, transportation and disposal of Plastic waste/ Dry non-recyclable plastic waste/ recyclable Plastic waste. Since then, truckloads of dry garbage are being regularly disposed of through NEPRA.

The detailed reply submitted by CEO, Shri Mata Vaishno Devi Shrine Board is enclosed as Annexure 'A'

ii) Municipal Committee, Katra

- An action plan has been approved by the government for establishment of Waste management centre in Katra comprising of Material Recovery Facility.
- Three sheds for segregation of dry and wet waste are functional in Municipal committee, Katra. Dry waste is here segregated and scientifically disposed of by Indian Pollution Control Association, New Delhi by channelizing such waste for co-processing/ Waste to Energy plants/ recycling.
 - An Organic waste converter unit of 200 Kg/ day capacity, as a pilot project, has been installed for conversion of wet waste into compost.
 - Municipal Committee, Katra has conducted the estimation of legacy waste with Electronic Total Station Method at the dumping site at Tantalab, Kundrorian, Katra and also floated the tender through Mechanical division, Jammu for bio-mining/ bio-remediation of 101757 cubic meter legacy waste under Swachh Bharat Mission at a cost of Rs 485 Lacs.
 - Tender for construction of Material recovery Facility (MRF), Composting Pits under Swachh Bharat Mission at a cost of Rs 71.14 Lacs.
 - Some special drives were conducted especially to clean Ban Ganga with collaboration of CRPF, Being Indian Patriots Organization.



The detailed reply submitted by CEO, Municipal Committee, Katra is enclosed as Annexure 'B'

iii) U.E.E. Department

- DPR for Ban Ganga River Project for abatement of pollution framed at a cost of Rs 95.69 Cr is currently awaiting accord of administrative approval/ financial concurrence from National River Conservation Directorate as a PRS – Project for installation of two Common Sewage Treatment Plants (STPs) of 1.20 MLD and 4.50 MLD capacities. The DPR has been technically appraised by IIT, Roorkee. In case, the DPR is approved, it will address the issue related to flow of raw sewage into the river.
- The project is expected to be completed within a period of two years.

The detailed reply submitted by Chief Engineer U.E.E. Department is enclosed as Annexure 'C'

Remedial action suggested:

1) For Shri Mata Vaishno Devi Shrine Board :

- i) Shri Mata Vaishno Devi Shrine Board needs to immediately stop the operation of mixed waste dumping site existing in close proximity to Ban Ganga. Waste segregation centre should be established at a suitable site far off from water body. The waste dumped at the said site should be removed within a period of two months.
- ii) Frequent collection, storage and disposal of liquid waste at pony shed needs improvement.
- iii) To provide arrangement to connect the proposed STP by U.E.E. Department with urinal waste water as well as other waste water discharge points of Pony shed located along the bank of Ban Ganga.
- iv) To further augment the capacity of organic / wet waste processing facilities.

2) For Municipal Committee, Katra :

- i) The CEO, Municipal Committee, Katra needs to expedite setting up of two Common Sewage Treatment Plants (STPs) of 1.20 MLD and 4.50 MLD capacity for Katra town, as the proposal is reportedly stuck up in procedural wrangles.
- ii) The CEO, Municipal Committee Katra needs to enhance the waste management capacity of solid and liquid waste generated in Katra town so

as to ensure its better management. Regular monitoring of the residential and small commercial establishments needs to be done and those found violating the Municipal Solid Waste Management Rules, 2016 should be penalized to ensure compliance.

- iii) The process of bio-mining / bio-remediation of 101757 cubic meter legacy waste at its Waste disposal site at Tantalab needs to be expedited and further disposal of mixed waste at the said site needs to be stopped.
- iv) The process of construction of Material recovery Facility (MRF) for recyclable waste and Composting Pits for wet waste under Swachh Bharat Mission needs to be expedited.

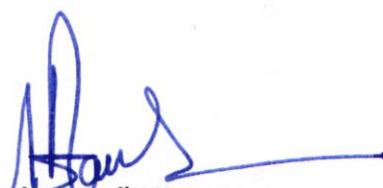
3) For U.E.E. Department :

The U.E.E. department should vigorously pursue the process of accord of administrative approval/ financial concurrence from National River Conservation Directorate as a PRS – Project for installation of two Common Sewage Treatment Plants (STPs) of 1.20 MLD and 4.50 MLD capacities. The process for execution of project needs to be expedited to ensure that no untreated waste water is discharged into the river.

4) For District Administration, Reasi :

It should be ensured that there is no unauthorized construction along the Ban Ganga so that potential sources of pollution are reduced. Moreover, there is need of interdepartmental coordination so that the proposed Common Sewage Treatment Plants are constructed and made functional in Katra at the earliest.


(Preeti Sharma) JKAS
Chief Executive Officer,
Municipal Committee
Katra


(Sat Paul) IFS
Regional Director,
J & K Pollution Control Committee
Jammu

Annex. 'A'

15



OFFICE OF THE CHIEF EXECUTIVE OFFICER
SHRI MATA VAISHNO DEVI SHRINE BOARD,
Central Office, Jammu Road, Katra (J&K) – 182301
Fax: +91- 1991-232120 Tel.: +91-1991-232818

The Regional Director,
J&K Pollution Control Committee,
Jammu

Sub: Factual Report for Remedial Action in accordance with law on the complaint regarding pollution due to discharge of effluents and dumping of garbage in Banganga River at Katra

Ref: PCC/RDJ/Consent-O/2022/5429-33 dated 19/01/2022

Sir,

On the subject cited above and in reference to the communication referred to above, it is submitted that for making the Shrine Area a **'Zero Solid and Liquid Waste Generation area'**, the Board has taken various initiatives which include, but are not limited to the ones enlisted below:

1. Liquid Waste Management, regarding.

(i) In order to scientifically manage the sewage generated in the Shrine Area, the Board has set up a series of centralized STPs for the Toilet Blocks located at major establishments / buildings viz. Niharika Complex, Jammu Dhams, Adhkuwari Complex, Bhawan Complex, etc., and packaged STPs for the Toilet Blocks enroute Bhawan where the installation of centralized STPs was not feasible.. Till date, a total of 16 nos. STPs / Packaged STPs have been installed to cater the sewage generated, the detailed list of which is as below:

Ms. PCC/RDJ/10/12/550
DA-25/01/2022
W/a

S. No.	Location	Capacity	Technology
1	Bhawan	3.2 MLD	Activated Sludge Process (ASP)
2	Jammu	400 KLD	MBBR
3	Trikuta Bhawan	250 KLD	MBBR
4	Niharika	400 KLD	SBR
5	SMVDIME	600 KLD	MBBR
6	Toilet Block No.2, Banganga	30 KLD	Soil Bio Technology (SBT)
7	Toilet Block No.3, Banganga	30 KLD	SBT
8	Toilet Block No.4, Banganga	30 KLD	SBT
9	Toilet Block No.5, Banganga	20 KLD	Rotating Media Bio Reactor (R-MBR)
10	Toilet Block No.6, Banganga	30 KLD	SBT
11	Toilet Block No. A-4, Himkoti	40 KLD	SBT
12	Toilet Block No. A-4, Himkoti	20 KLD	R-MBR

S.D. Reasi

For information and w/a. You may request other agencies to submit information so that it is shared well in Katra.

SHRI MATA VAISHNO DEVI SHRINE BOARD
(JAMMU)
6351
22/01/22

Tantalab. During that period, the waste generated was temporarily dumped on a vacant plot, belonging to Shrine Board, adjacent to the Non-Engineering Store (NES) of SMVDSB. As soon as the issue was resolved by the locals, the garbage from NES was shifted to the site identified by Katra Municipality. Now, it has been decided to convert the temporary dumping plot near Non-Engineering Store as a resting place for the visiting pilgrims. For this purpose, after doing necessary plantation, landscaping etc., a small garden has been proposed to be developed.

(viii) Recently, the Board entered into a Memorandum of Understanding (MoU) with M/s. NEPRA on 10.09.2021 to collect, transport and sustainably dispose off the Plastic Waste/ dry non-recyclable plastic waste (MLP/RDF)/ recyclable plastic waste from the kill waste site of Shri Mata Vaishno Devi Shrine Board (SMVDSB), Katra. Since the signing of MoU, truckloads of dry garbage are being taken away regularly for end disposal.

Submitted, for kind information and further necessary action at your kind end please.

Yours faithfully


21/01/2022
(Ramesh Kumar, IAS)
Chief Executive Officer

No. CO/SW/NGT-12/4184-85
Dated: 21.01.2022.

Copy to the:

- 1) The Member Secretary, J&K Pollution Control Committee, Jammu.

Annex. 'B'
17

**Office of the Chief Executive Officer
Municipal Committee, Katra**

Email= eokatra-jk@nic .in

Phone No. 01991232006

To,

The Regional Director,
J&K Pollution Control Committee,
Jammu.

No: - MC/K/2021-22/ 2496-99

Dated: - 3 /02/2022

Reference:- PCC/RDJ/ Consent-0/2022/5429-33 dated 19.01.2022

Subject :- Factual report for remedial action in accordance with law on the complaint regarding Pollution due to discharge of effluents and dumping of Garbage in Ban Ganga River at Katra-reg.

Sir,

On the subject cited above, effective remedial measures have been taken up by Municipal Committee, Katra which are enlisted below:-

- (1) An action plan has been approved by the Govt. for establishment of decentralized waste management centers in all the ULBS including Katra. The Waste management center would comprise of Material Recovery Facilities for segregation and scientific disposal of Municipal Waste. Three such sheds are already functional in Municipal committee, Katra where segregation of dry and wet waste is going on. Dry waste is being segregated and scientifically disposed by Indian pollution Control Association, New Delhi through collection of plastic waste and channelizing the waste to co-process/waste to energy plant or to respective cycling units.
- (2) The installation of organic waste convertor units, having a capacity of 200 kgs of wet waste per day, is an initiative of Pollution Control Committee. It was actually started as pilot project but now organic waste compost, has been utilized to its full potential, resulting in to 200 kgs wet waste segregation on daily basis and conversion in to compost.
- (3) Municipal committee Katra, has also conducted the estimation of legacy waste with Electronic Total Station Method at the dumping site kundrorian Katra Tan talab and floated the tender through Mechanical division, Jammu for bio mining / bio remediation of 101757 cubic meter legacy waste at tan talab, kundrorian , Katra under Swachh Bharat mission, amounting to Rs 485.00 lacs.

(4) Municipal Committee Katra also floated the tender for construction of MRF near SWM site under Swachh Bharat Mission amounting to the tune of Rs 71.14 lac for the construction of composting pits and the allotment of work for the same is under process.

(5) An action plan for Single Use Plastic is already under implementation in all ULBs including, Katra where under various activities like enforcement, awareness, imposition of fine and a seizure drives of polythene bags are carried out.

(6) **10 nos.** of littering hotspot areas has been identified in Municipal Committee, Katra and declared "**No Littering Plastic Zones**" and as such 150 Kgs Plastic was seized by the committee and an amount of Rs 2,80,000/- has also been collected from defaulters.

(7) A lot of emphasis is given on IEC activities with primary purpose of creating awareness amongst the masses which would help to create behavioral changes for long run such as source segregation, abandoning the uses of plastic etc. Nearly 50 nos. of drives has been conducted in Katra so far.

(8) Some special drives were conducted especially to clean Banganga River, like **Run for Ban-Ganga**, cleaning/ sanitation drives to clean Ban-Ganga with the collaboration of CRPF, Being Indian patriot organization, the Photographs of which is enclosed herewith for ready reference.

(9) The process of procurement of Collection and Transport Vehicles have completed at the Directorate level. Additional collection and transportation vehicles shall be available in the coming week for collection of segregated waste within limits of Municipal Committee Katra.

Yours faithfully,


Preeti Sharma (KAS)
Chief Executive Officer,
Municipal Committee,
Katra.

Copy to the:-

1. Member Secretary J&K PCC, Jammu for kind information.
2. Director, Urban Local Bodies, Jammu for kind information.
3. Deputy commissioner, Reasi for kind information

Annex. 'C'

UNION TERRITORY OF JAMMU & KASHMIR
OFFICE OF THE CHIEF ENGINEER J&K U. E. E. DEPARTMENT
Camp Jammu

19



Regional Director,
J&K Pollution Control Board
Jammu

No: CE/UEED/PS/CJ/ 2623-24
Dated: 01/02/2022

Subject: Factual report from remedial action in accordance with law on the complaint regarding pollution due to discharge of effluents and dumping of garbage in Ban Gnaga River at Katra

Reference: Your letter No: PCC/RDJ/Consent-O/2022/5429-33 dated: 19-01-2022.

◇◇◇◇

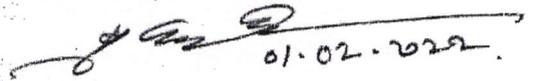
Sir,

This is in response to your letter under reference. In this connection, it is submitted that a DPR for Banganga River Project for abatement of pollution has been framed at a cost of Rs. 95.69 Cr which is currently awaiting accord of administrative approval / financial concurrence from National River Conservation Directorate as a PRS – Project. The salient features of the project are enclosed as attachment to this letter. The DPR has been technically appraised by IIT, Roorkee. In case the DPR is approved, it will address the issue related to flow of raw sewage into the river highlighted by the complainant. The project is expected to be completed within a period of two years.

The information is submitted as desired.

Yours faithfully

Encl : 14 lvs ,


01.02.2022

(Er. N. A. kakroo)
Chief Engineer
J&K U.E.E. Department,
Camp Jammu

Copy to:

1. Principal Secretary to Government Housing & Urban Development Department Civil Secretariat for information.
2. File concerned.

**DETAILED PROJECT REPORT FOR POLLUTION ABATEMENT SCHEME OF RIVER
BAN-GANGA AT KATRA TOWN, (J&K)**

SALIENT FEATURES

1. **NAME OF PROJECT-** Pollution Abatement Scheme of River Ban -Ganga at Katra Town, J&K
- ESTIMATED COST-** Rs. 95.69 Lacs

2. **POPULATION PROJECTION & SEWAGE GENERATION:**

Population	2023	2038	2053
Projected Population	14033	20315	26597
Devotee Floating Pop.	52500	52500	52500
Other Floating Pop.	5000	5000	5000
Total Floating Pop.	57500	57500	57500
Equivalent Fl. Pop. For water supply rate 135 lpcd	19167	19167	19167
Total Population Katra Municipal Area	33200	39482	45764
From 3 Km Upstream of Gita Mandir upto Balini Bridge	15320	15320	15320

3. **RATE OF WATER SUPPLY** = 135 lpcd

4. **CAPACITY OF STP**

Sl. No.	Name of Area	Capacity
i)	Sub Area-I	1.20mld
ii)	Sub Area -II	4.50mld

Annex R III (21) (24)

Government of Jammu and Kashmir
J&K State Pollution Control Board

Jammu.



Winter Office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu (J&K) 180006
Ph/Fax. 0191-2476925

Summer Office: May-October
Sheikh-Ul-Alam Campus,
Behind Govt. Solk Factory,
Rajbagh, Srinagar (J&K) 190008
Ph./Fax. 0194-2311165

email: membersecretaryjkspcb@gmail.com

Dr Jagdesh Chander Mehra
Executive Officer,
Municipal Committee
Katra.

No:- SPCB/LSS/SL/17/18/2019-50

Dated:- 02/01/2019

Subject:- Improper handling and disposal of municipal solid waste- Notice thereof.

Whereas, it has repeatedly been communicated to you to properly handle and dispose of the solid waste as per rules governing the subject i.e Solid Waste Management, Rules 2016.

Whereas, no progress has been made on ground and on inspection of the Katra Town on 29th December, 2018, the position was noticed too grim viz a viz handling and disposal of municipal solid waste by Municipal Committee Katra.

Whereas, open burning of solid waste, in contravention of the Hon'ble NGT directions is rampant in the town and, un-segregated waste heaps have been found in the town which pose grave threat to the human life and environment.

Whereas, the town caters to the boarding and lodging of huge floating population and hardly any Bulk Waste Generator has so far installed captive facility for converting the biodegradable waste into compost and directions have already been issued to Municipal Bodies to refrain from taking any waste, other than inert waste from bulk generators for disposal at landfill site.

Whereas, photographs taken during the inspection present a horrible picture of solid waste management in the town and for above said reasons, it is proposed to take legal action against you including your prosecution.

Now therefore, take this notice and show cause within 15 days from its issuance as to why action proposed be not taken against you and why you may not be prosecuted.

Encls: Photographs of the waste disposal.

3/MSW
03/01/2019

RECEIVED
J&K STATE POLLUTION CONTROL BOARD
JAMMU
71
3/1/19

(M.M. Shah)
Legal Advisor
SPCB, Jammu

Copy to the:-

1. Dy. Commissioner Reasi for information and necessary action.
2. Regional Director, SPCB, Jammu for information and necessary action.
3. Director Local Bodies, Jammu for information and necessary action.

22 23

Government of Jammu and Kashmir
J&K POLLUTION CONTROL BOARD



Winter Office: November-April
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Rajbagh Srinagar (J&K) 190008
Ph/Fax 0194-2311165

Email: membersecretaryjkspcb@gamil.com.

Chief Executive Officer,
Municipal Committee,
Katra, Distt. Reasi.

No.: SPCB/LSJ/860/019/ 1529-35

Dated.. 16-12-2019

Sub: - Show cause notice for levying of Environmental Compensation.

Sir,

Whereas, on account of persistent reports about illegal, unscientific and **environment unfriendly** manner of handling and disposal of the Municipal solid waste by **Municipal Committee, Katra**, a show cause notice was served upon you vide Notice No. **SPCB/LSJ/SC/17/18/2047-50** dated **02-01-2019** for initiation of prosecution and other proceedings against you as warranted under law.

Whereas, fresh report dt. **30.11.2019** about illegal and unscientific handling and disposal of Solid Waste by Katra Municipal Committee has been received from the field functionaries of the Board with photographic evidence.

Whereas, unsegregated waste is continuously being carried to hill slopes for disposal, part of which is put on fire, in blatant violation and brazen defiance of the directions of Hon'ble National Green Tribunal, and Municipal Solid Waste Rules 2016, while as sizable portion of the waste slips in to nearby fresh water stream causing blockade in flow and contamination of the water.

Whereas, the *modus operandi* adopted by you for handling and disposal of Solid Waste has put the environment of the area to grave threat due to deterioration caused by pollution of ambient air and water quality besides the irreversible damage to surface/ ground water body adjacent to the dump site.

Whereas, action pursuant to notice dated 02-01-2019 shall be taken separately, while as for the repeated and continuous violation of Solid Waste Management Rules 2016, and other laws governing environment protection, it is proposed to recover Environmental Compensation from **2nd January 2019**, (the date of notice for violation was served upon you), as per the directions and approved guidelines of the Hon'ble National Green Tribunal in this behalf.

Now, therefore, take this notice and show cause within **15 days** from its issuance as to why:

- i) *Environmental Compensation on the basis Polluter Pays' Principle (PPP) in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii) *You may not be prosecuted under Environment (Protection) Act 1986 for violation of the Solid Waste Management Rules 2016.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become imperative along with initiation of prosecution proceedings in court of law against you without further notice.

Yours sincerely,

(B.M. Sharma)
Member Secretary
PCB Jammu.

Copy with latest report & photographs to the:-

1. Principal Secretary to Govt, Housing & Urban Development Deptt. Civil Secretariat Jammu.
2. Commissioner/ Secretary to Govt. Forest, Environment & Ecology Deptt. Civil Secretariat Jammu.
3. Deputy Commissioner Reasi.
4. Regional Director, PCB, Jammu.
5. Director, Urban Local Bodies, Jammu.
6. Pvt. Secretary to the Chief Secretary for information of the Worthy Chief Secretary, J&K.

(23) (X) (78)

**Office of the Chief Executive Officer,
Municipal Committee, Katra.**

To,

The Member Secretary,
Pollution Control Board,
Jammu.

No:-MC/K/2019-20/2102-08

Dated: 31/12/2019

Sub: Show cause notice for levying of environmental compensation- reg.

Sir,

May kindly refer to your notice no.SPCB/LSJ/860/019/1529-35 dated 16.12.2019 on the subject. In this regard, it is humbly submitted that, as desired, referred notice no.SPCHB/LSJ/SC/17/18/2047-50 dated 02.01.2019 has already been responded to by this office (copy enclosed). As regards other serious issues raised in the latest notice, it is humbly submitted that the Municipal Committee, Katra, of late, has taken significant measures to address the gargantuan task of managing and disposing of the solid waste/garbage generated in the town. It is needless to say that given the quantum of pilgrims visiting the town numbering nearly 09 million per year, the said task is perhaps the hardest for the Municipal Committee. The Municipal Committee, Katra, is highly conscious of the fact that the solid waste is required to be dealt with in scientific and environmental friendly manner and has put in place some processes, as per mandate of Solid Waste Management Rules 2016. The work, of course, is in progress and much more is required to be done to permanently get rid of the problem. The measures

taken so far are detailed hereunder: -

- 1) Realizing that the only way to deal with the subject is to change the traditional outdated strategies and adopting the latest methodologies as per the prevalent rules in vogue, the expertise of renowned figures

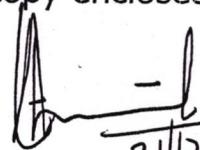
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Suptt./exam
and draft
reply / not transfer

M.S.
PC
9/1 SA


31/12/2019

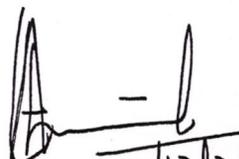
(24) (17) (77)

in the field was taken and volunteers numbering 80 from both Katra and Reasi were trained in scientific and proper disposal of solid waste under the guidance and supervision of Mr. C. Srinivasan (IGS). A high level of awareness with the involvement of experts and by carrying out a lot of activities has been generated among the populace regarding the management of solid waste and methods to address the problem holistically and in a wholesome manner. The door to door collection of solid waste from households of Katra has been initiated by engaging a specialized agency namely patheya for the purpose. Although much needs to be done to encourage people to hand over waste to the collection team in segregated forms as dry and wet wastes, the committee is encouraged by the fact that there has been considerable improvement on the front and the quantum is getting a jump every passing day. 02 teams out of the above trained volunteers have been imparted practical training in secondary segregation of solid waste at Muktsar Punjab and Delhi, which are further training to the manpower of the Municipal Committee, Katra, The Committee is coming up with 03 segregated centers at Katra, with one already functional in a piece of owned land by it. Indian Pollution Control Association, an agency, with wide range of experience and expertise in the field, has also been taken on board to assist the Municipal Committee, in its initial phase, for proper disposal of waste which shall get segregated in said one functional secondary segregation centre. 03 wards of Municipal Committee, Katra have been included in the initial phase of segregated door to door collection of waste and further segregation of the segregated door to door collected waste at secondary segregation centre, thereby reducing to a large extent the quantum of the waste in the town (photos of segregation activity at secondary level for ward no. 01, 02 and 12 copy enclosed). It is hoped


31/12/2019

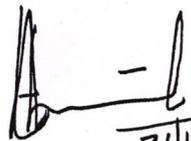
that when other two secondary segregation centers also come up in the next about months and the whole waste collected by door to door method is segregated and disposed of, the problem of waste would largely get permanently and thoroughly resolved. Besides,

1. Extensive Drives have been taken by the Municipal Committee, Katra against the use of polythene beyond prescribed norms by the shopkeepers / business establishments.
2. It is relevant to state here that the Dumping Site of Tan Talab is also being used by the Shri Mata Vaishno Devi, Shrine Board, Katra, for its disposal of its solid waste by landfill method. It is not denied that the town is hugely suffering the menace of stray animals, particularly ponies left abandoned by their owners. Having regard to this fact the Municipal Committee, Katra, has decided to construct a cattle pound at Tan Talab to address this issue.
3. A large scale campaign through IEC activities involving social groups, NGO's and Schools have been under taken regularly which educate on:-
 - I. Not to litter in the open area to avoid imposition of penalty.
 - II. Minimize generation of waste to help keep the town neat and clean.
 - III. Reuse the waste to the extent possible for their personal and good of society.
 - IV. Practice segregation of waste into bio-degradable, non biodegradable (recyclable and combustible) sanitary waste and domestic hazardous wastes at source so that collection teams get facilitated during the collection process.
 - V. Practice home composting, vermin-composting,


31/12/2019

- (26) (19) (35)
- VI. Wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping.
 - VII. Storage of segregated waste at source in different bins for facilitating secondary segregation by the trained manpower.
 - VIII. Handover segregated waste to waste pickers, waste collectors or waste collection teams.
 - IX. Pay monthly user fee or charges to Municipal Committee, Katra. Besides, the rag pickers/informal waste collectors have also been sensitized through meetings held with them. They have also been trained on the method of proper disposal of waste.
 - X. The Municipal Committee, Katra, has also notified Solid Waste Management Bye-laws vide notification in the Gazette dated 17th September, 2019 specifying their user charges/fines/ penalties etc. The Reverse Vending Machines numbering 10 have been installed at prominent locations of Katra town to enable crushing of plastic bottles and disposal of waste thereon. Major commercial entities of the town have also been sensitized against littering and towards segregation of their waste into dry and wet. The safaikarmcharies and waste pickers have also been directed not to burn tree leaves collected from street sweeping and the same is getting regularly monitored. The observation that unsegregated waste is being put to fire at the site is strongly denied as baseless. The Municipal Committee, as stated above, is highly conscious of the adverse environmental consequences of catching of fire to the waste and has put in rigorous mechanism to ensure its avoidance.

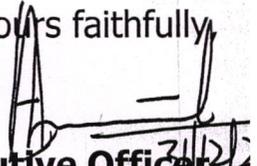
It is, as such, humbly submitted that a lenient view may kindly be taken and Municipal Committee, Katra, in view of the significant


31/12/2019

enumerated measures taken by it, be granted some more time to fully enforce the provisions of Solid Waste Management Rules, 2016, for which the processes have already been put in places. The proposed recovery of Environmental compensation and launching of prosecution it is benignly submitted, shall be highly prejudicial and may kindly be not resorted to without under taking review of the situation and improvements taking place on ground.

Yours faithfully,

Enclosure:- (Seventeen)
+ (two). (Nineteen only).


Chief Executive Officer,
Municipal Committee,
Katra.

Copy to the:-

1. Principle Secretary to Govt. Housing & Urban Development Deptt. Civil Secretariat, Jammu.
2. Commissioner, Secretary to Govt. Forest, Environment & Ecology Deptt. Civil Secretariat, Jammu.
3. Deputy Commissioner, Reasi
4. Director, Urban Local Bodies, Jammu, This has reference to your no. DULBJ/P&S/2019-20/15002.03 dated 31.12.2019 on the subject.
5. Pvt. Secretary to the Chief Secretary for information of the worthy Chief Secretary, J&K.
6. President, Municipal Committee, Katra.
7. Office file.





Government of Jammu and Kashmir
J&K State Pollution Control Board

Winter Office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu (J&K) 180006
Ph/Fax. 0191-2476925

Summer Office: May-October
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Behind Govt. Solk Factory,
Rajbagh, Srinagar(J&K) 190008
Ph./Fax. 0194-2311165

email: membersecretaryjkspcb@gmail.com

The Chief Executive Officer
Municipal Council-Katra.

No:- PCB/LSJ/860/2019/ 1006-07

Dated:- 22/01/2020

Sub:- Show cause notice for levying Environmental Compensation-regarding.

Ref:- i. This office show cause Notice No. SPCB/LSJ/860/019/1529-35 dt 16-12-2019
ii. Your response No. MC/K/2019-20/2102-08 dt 31-12-2019 to the notice.

Dear Sir,

With regard to your response under reference above, it is to clarify at the very outset that your reply dt 31-12-2019 speaks about the measures proposed or under implementation which is a futuristic line of action while as nothing is on record in your response to justify the commission of violations of laws spelled out in the notice No. SPCB/LSJ/860/019/1529-35 dt 16-12-2019 for levying of environmental compensation.

Hence your response to the notice is not legally tenable and thus fades into insignificance and action as per notice dated 16-12-2019 of the Board shall follow on merits.

Yours faithfully,

(M. M. Shah)
Legal Advisor
J&KPCB

Copy to the:-

Deputy Commissioner/ District Magistrate, Reasi for information.

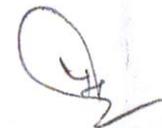
9/1

Jammu and Kashmir State Pollution Control Committee
Parivesh Bhawan, Gladni, Transport Nagar, Jammu
Water Lab
ISO 9001 ;2015 Certified
OHSAS 18001 ;2007 Certified

Ann R IV 20

Physico-chemical characteristics of River Banganga for the months of November,2021 & December 2021 & January 2022

S.No.	Parameters	November,2021		December 2021		January 2022		Standard Permissible Limits For 'B' class of Rivers
		Bathing Ghat,Katra NWMP Code: 2755	In front of pony Shed near Reasi Bridge NWMP Code:2756	Bathing Ghat,Katra NWMP Code: 2755	In front of pony Shed near Reasi Bridge NWMP Code:2756	Bathing Ghat,Katra NWMP Code: 2755	In front of pony Shed near Reasi Bridge NWMP Code:2756	
1.	Date of Sample Collection	25/11/2021	25/11/2021	3/12/2022	3/12/2022	3/1/2022	3/1/2022	
2.	Weather	Clear	Clear	Clear	Clear	Clear	Clear	
3.	Approximate depth of main stream(m)	<50 cm	<50 cm	<50 cm	<50 cm	<50 cm	50-100 cm	
4.	Colour	Light Grey	Light Grey	Light Grey	Light Grey	Clear	Light Brown	
5.	Odour	Pungent	Pungent	Pungent	Pungent	Unpleasant	Unpleasant	
6.	Visible effluent discharge	Nil	Waste from pony shed	Nil	Waste from pony shed	Nil	Waste from pony shed	
7.	Human activities around station	Bathing and religious purposes	Bathing and washing	Bathing and religious purposes	Bathing and washing	Bathing and religious purposes	Bathing and washing	
8.	Temperature(0c)	13	13	13	13	11	11	
9.	Dissolved oxygen	6.9	6.2	7.4	7.8	7.4	7.2	>5.0


7/11/22

30

Lab Analysis:

Core parameters:-

S.No.	Parameter	November,2021		December 2021		January 2022		6.5-8.5 ↓
		2755	2756	2755	2756	2755	2756	
1	pH	8.45	7.86	8.40	8.0	8.60	8.20	
2	Conductivity	332	386	198	192	396	386	
3	BOD	3.2	3.8	3.0	3.8	1.9	2.1	<3.0 mg/l

General Parameters

S.No	Parameter	2755	2756	2755	2756	2755	2756	
1	Turbidity(NTU)	12	12	13	13	65	72	
2	TDS	194	224	225	194	230	224	
3	COD	18.3	21	15.3	18.8	9.7	10.4	
5	Total Alkalinity as cacO ₃	176	192	192	176	240	232	
6	Hardness as cacO ₃	192	196	386	332	220	212	
7	Calcium as cacO ₃	132	146	160	160	166	164	
8	Magnesium as cacO ₃	60	52	38	32	54	48	
9	Chloride	26	28	34	36	24	26	

Rita Gupta

Scientist 'A'
I/c Water Lab

[Signature]
7/2/2022
Scientist 'B'
Head Labs

Government of Jammu and Kashmir
JK Pollution Control Board

Anno RV 34

Winter Office: November-April
Ativesh Bhawan, Gledol
ransport Nagar, Narwal,
Jammu (J&K) 180006
T/Fax: 0191-2476925

Summer Office: May-October
Sheela-Ut-Adam Campus
Behind Govt. Silk Factory,
Rajbagh Srinagar (J&K) 190008
Ph/fax 0194-2311165

Email: membersecretaryjkspcb@gmail.com

Subject:- Levying of Environmental Compensation on Chief Executive Officer, Municipal Committee Katra (J&K).

ORDER NO.: 22 - PCC of 2022
Dated : 09 -02-2022

Whereas, reports about illegal and unscientific dumping and disposal of solid waste by **Municipal Committee Katra** were received with photographic evidence and the matter was accordingly taken up with the **Chief Executive Officer Municipal Committee, Katra** through series of communications.

Whereas, no positive change on the ground was brought about by the concerned Municipal body and the reckless handling of solid waste and its disposal at **Tantalab, Katra** unscientifically, which is **adjacent to Jhajjar rivulet** was continued, thereby polluting the stream, in brazen violation of the directions of the **Hon'ble National Green Tribunal**.

Whereas, a show cause notice was accordingly served upon **Dr. Jagdish Chander Mehra, Chief Executive Officer, Municipal Committee, Katra** vide No. **SPCB/LSJ/17/18/2047-50** dt. **02-01-2019** against which no tenable response was received.

Whereas, a number of complaints about unscientific dumping of solid waste at the site adjacent to **Jhajjar rivulet** were also received from different quarters and the leading news papers also carried the issue.

Whereas, on continuous improper disposal of waste by the **Chief Executive Officer, Municipal Committee Katra** at Tantalab, which is not a scientific land fill site, notice for levying of Environmental Compensation, in light of the directions of the Hon'ble National Green Tribunal was served upon the **Chief Executive Officer, Municipal Committee, Katra** vide No. **SPCB/LSJ/860/019/1529-35** dt. **16-12-2019**, calling upon him there under to show reasons within fifteen (15) days as to why Environmental Compensation on the basis of the Polluter Pays Principle (PPP) in terms of directions of the **Hon'ble NGT** be not levied upon him.

Whereas, the response from the concerned Chief Executive Officer was received vide his No. **MC/K.2019-20/2120-08** dt. **31-12-2019**, which is evasive and not tenable in the eyes of law as no reasonable cause has been shown for violations committed.

Whereas, matter was also examined by a Committee constituted by the Board for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation for a period of **178 days** amounting to **Rs. 1,06,08,000/= (Rupees one crore six lacs and eight thousand only)** as per the directions of Hon'ble NGT and guidelines framed in this behalf.

32 25

Now, therefore, in view of foregoing back ground, **Environmental Compensation** under **Polluter Pays Principle**, based on the approved guidelines by the **Hon'ble National Green Tribunal** to the tune of the **Rs. 1.06,08,000/= (Rupees one crore six lacs and eight thousand only)** is hereby levied upon **Chief Executive Officer Municipal Committee Katra** for the period of violation of Municipal Solid waste Rules, 2016, commencing from the date of issuance of Show cause notice for levying of **Environmental Compensation** issued by the Board i.e, **16-12-2019** upto **11-06-2020**, the date of latest report of District Officer, Pollution Control Board Reasi received with documentary evidence, confirming the continued violation by the Municipal Committee, Katra.

The Environmental Compensation/penalty for such violation of environmental norms shall continue at the appropriate rate as per environmental laws and approved guidelines on day to day basis till compliance is made by the concerned Urban Local body.

Accordingly, **the Chief Executive Officer Municipal Committee Katra** is hereby directed to deposit a sum of **Rs. 1.06,08,000/= (Rupees one crore six lacs and eight thousand only)** as **Environmental Compensation** in the **Environmental Compensation Fund Account No. 0023040510000001** of J&K Bank of the Board, **within 45 days** and on lapse of above said period, interest @ **12%** on the compensation amount shall accrue, at the risk and responsibility of **Chief Executive Officer**.

Calculation as per the formula to work out the **Environmental Compensation** for violation of the Municipal Solid Waste Rules, 2016 as per Hon'ble NGT order dt.**28-08-2019** in OA No. **593/2017** (arising from **W.P (Civil) No. 375/ 2012** on the file of Hon'ble Supreme Court of India) in the case titled as Paryavaran Suraksha Samiti & Anr V/s Union of India & Ors., is enclosed herewith.

'As approved by Competent Authority'.

Encls:-Environmental Compensation calculation sheet.

(K. Ramesh Kumar), IFS
Member Secretary
JKPCC, Jammu

No. JKPCB/LSK/489/2020/604-11

Dt. 09-02-2021

Copy to the:-

- Principal Secretary to Govt., Housing and Urban Development Department, Civil Secretariat Jammu for information.
- Commissioner Secretary to Govt, Department of Forest, Ecology & Environment, Civil Secretariat, Jammu for information.
- Regional Director, Pollution Control Committee Jammu for information and necessary action.
- Deputy Commissioner, Reasi for information and necessary action.
- Director, Urban Local Bodies Jammu for information and necessary action.
- Divisional Officer, Pollution Control Committee, Reasi for information and necessary action
- Chief Executive Officer, Municipal Committee Katra, for immediate compliance as directed
- P.A. to chairperson JK PCC for information of the Chairperson JK PCC.